foreign countries during last three years, year-wise is mentioned below:

	Total outflows (Apr-Mar)			in USD Billion	
		2015-16	2016-17	2017-18	2018-19*
1.	Equity	8.21	10.434	5.369	4.152
2.	Loan	4.142	4.518	4.55	2.496
3.	Guarantee invoked	0.111	0.32	1.214	0.422
	Total	12.463	15.272	11.133	7.07

<sup>\*</sup>Up to (12.12.2018)

(b) The top five countries which draw investments from Indian companies are mentioned in the table below.

Top 5 destination countries (April-March)

USD (Billion)

Sl. No. Country		2015-16	2016-17	2017-18	
1.	Singapore	1.439	2.893	2.639	
2.	Mauritius	3.453	5.092	1.313	
3.	USA	1.648	1.892	1.24	
4.	Netherlands	1.146	0.745	1.085	
5.	United Kingdom	0.642	1.379	0.811	

(c) There could be many possible reasorts for which Indian companies are making investments abroad instead of doing the same in domestic market, some of those are (i) to expand their business operations to tap the overseas market, (ii) to earn foreign exchange, (iii) to facilitate export and marketing, (iv) to get additional expertise, technical know-how etc.

## Austerity measures in government departments

†853. DR. ASHOK BAJPAI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has recently directed Government Departments to observe austerity measures;
- (b) if so, the details thereof and the details of annual savings made by Government in this regard;

<sup>†</sup>Original notice of the question was received in Hindi.

- (c) whether Government has undertaken measures to achieve the desired level of savings; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) to (d) Rule 21 of General Financial Rules – 2017 enjoins upon "Every officer incurring or authorizing expenditure from public moneys should be guided by high standards of financial propriety. Every officer should also enforce financial order and strict economy and see that all relevant financial rules and regulations are observed, by his own office and by subordinate disbursing officers."

Ministry of Finance *vide* Office Memorandum dated 29th October, 2014 had issued orders on economy measures and rationalization of expenditure which was applicable for financial year 2014-15 only keeping in view the economic environment prevailing at that time.

## Pollution caused by thermal power stations

- 854. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of POWER be pleased to state:
- (a) whether it is a fact that Thermal Power Stations are major contributors of pollution in the country, if so, the details thereof;
- (b) whether it is a fact that several thermal power stations under Central and State Governments are unable to arrange pollution control equipment due to lack of funds; and
- (c) the total number of thermal power stations in operation in the country, the number equipped with proper pollution control systems and the number to be equipped with pollution control systems and the estimated expenditure to upgrade them?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) Thermal Power Stations (TPSs) contribute to the pollution in the country due to combustion of fossil fuel. However, the TPSs are required to meet the environmental pollution standard norms notified by Ministry of Environment, Forests and Climate Change /Central Pollution Control Board/ State Pollution Control Board from time to time. MoEF and CC have notified Environment (Protection) Amendment Rules, 2015 on 7th December 2015 and Environment (Protection) Amendment Rules,